

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-21/2008(Pt.)/722/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench,
Naharlagun.

Dated Guwahati, th29 January, 2024.

Sub:- **Station leave permission.**

Ref:- No. HC(IB)-VIG/01/2024 Dated the 19th January, 2024.

Sir,

With reference to the above, I am directed to inform you that Shri Hirendra Kashyap, District & Sessions Judge, West Kameng District Bomdila, Arunachal Pradesh has been granted **station leave permission, from the evening of 25.01.2024 to 28.01.2024**. The next senior most Judicial Officer available at the station shall remain in charge of his Court and Office during his absence.

Yours faithfully,

Sdf

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-21/2008(Pt.)/723-724/A, dated 29.01.2024

Copy to:

1. Shri Hirendra Kashyap, District & Sessions Judge, West Kameng District Bomdila, Arunachal Pradesh.

✓ 2. The Project Manager, Gauhati High Court.

Sdf
JT. REGISTRAR (VIGILANCE)